

**Central Administrative Tribunal
Jammu Bench, Jammu**

Hearing through video conferencing

O.A. No.61/1268/2020

This the 18th day of December, 2020

Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Anand Mathur, Member (A)



1. Mohi ud diin Shamas Sofi aged 49 years, S/o Habibullah Sofi R/o Arampora, District-Kupwara.
2. Mohammad Subhan Sofi, Aged 48 years S/o Khazir Mohammad Sofi R/o Arampora dragmulla Kupwara.

.....Applicant

By Advocate: Mr. Kaiser Ali

Versus

1. Union Territory of Jammu & Kashmir through Commissioner/Secretary to Government, Public Health Engineer Department Civil Secretariat, Srinagar/Jammu. 180001.
2. Executive Engineer, PHE, Mechanical Division, North Sopore kmr 193201
3. Assistant Executive Engineer, PHE, Mechanical Sub Division, Handwara-193221.

..... Respondents

(By Advocate: Mr. Rajesh Thapa, D.A.G.)

ORDER (ORAL)



Hon'ble Mr. Anand Mathur, Member (A)

The applicant in the instant O.A. is working as a Assistant Motor Man posted at PHE Mechanical Division, Handwara and applicant no.2 is working as Assistant Lineman in PHE Mechanical Sub Division, Handwara. In between an FIR bearing No. 37 of 2013 has been lodged at Police Station Sogam, Kupwara U/s 363, 376 & 109 of IPC and accordingly they were arrested and thereafter they were placed under suspension vide order dated 07.07.2018 by the department and the same is continuing. The applicants were granted bail by the Hon'ble High Court vide order dated 03.08.2018 thereafter they approached the respondents/department for reviewing their suspension orders but the department did not consider his request; hence this O.A.

2. During the course of arguments, learned counsel for the applicants submitted that the applicants will be satisfied if a direction is given to respondents/competent authority to Review his suspension order dated 07.07.2018 as per Rule and to pass a reasoned and speaking order within a stipulated period of time.



3. Looking to the limited prayer made by learned counsel for the applicant, O.A is disposed of at the admission stage itself, with a direction to the respondents/competent authority, to Review the suspension order dated 07.07.2018 as per Rule and pass a reasoned and speaking order within one months from the date of receipt of copy of this order. It is made clear that we have not expressed any opinion on the merits of the case. No costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Mks

